

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 13573/2015 in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 3690/2015

(Arising out of impugned final judgment and order dated 10/04/2015
in APP No. 9161/2015,17/04/2015 in APP No. 9161/2015 passed by the
High Court Of Judicature at Allahabad)

SUBHASH CHANDRA BAGHEL

Petitioner(s)

VERSUS

C.B.I. & ANR.

Respondent(s)

(for directions and office report)

Date : 28/08/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. R.K.Raizada, Sr. Adv.
Mr. Vivek Gupta, Adv.
Ms. Sujata Mukherjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Time granted for furnishing bail bonds in terms of our
Order 14.07.2015 is extended by two weeks from today.

CRMP No. 13573 of 2015 is allowed and disposed off.

(Shashi Sareen)
AR-cum-PS

(Veena Khara)
Court Master